

**Central Administrative Tribunal
Principal Bench**

OA No.2543/2018

New Delhi, this the 19th day of July, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Janardan Prasad Dixit, Aged about 66 years,
Sub: Revision of Pension/Group 'D'
S/o Late Shri Ram Chander Dixit,
R/o 362, Gali No.8,
Rishi Nagar, Rani Bagh,
Delhi-110034.

...Applicant

(By Advocate : Ms. Neelima Rathore for Shri U. Srivastava)

Versus

1. Cabinet Secretariat through the Cabinet Secretary,
Rashtrapati Bhawan,
South East Wing, New Delhi.
2. The Secretary Special Wing,
Cabinet Secretariat,
Govt. of India, CGO Complex,
Lodhi Road, New Delhi.
3. The Director (C) Branch,
Cabinet Secretariat,
Govt. of India, CGO Complex,
Lodhi Road, New Delhi.
4. Dy. Secretary (Pension), Cabinet Secretariat,
Govt. of India, CGO Complex,
Lodhi Road, New Delhi.

...Respondents

ORDER (ORAL)

This OA has been filed by the applicant seeking the following reliefs :-

- “a) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter in the interest of justice.
- B) Directing the respondents to consider and finalize the request of the applicant for extension of the benefits of DOP&T instructions dt. 06.04.16 (**Annexure A/1**) and revision of pension of the applicant accordingly pending consideration with the respondents in the shape of representation dt. 02.06.16 (**Annexure A/2**) followed by reminder dt. 09.02.18 (**Annexure A/3**) with in some stipulated period with all other consequential benefits admissible to the applicant in accordance with the relevant rules and instructions on the subject namely arrears of differences with interest etc.
- c) To allow the present O.A. of the applicant with all other consequential benefits and cost.
- d) Any other fit and proper relief may also be granted.”

2. It is the case of the applicant that as a pensioner from the Government, he is entitled to the revision in the same as per OM dated 06.04.2016, issued by the Ministry of Personnel, PG and Pensions. Quite clearly, the OM provides for revision of pension of all those pre 2006 pensioners who had rendered less than 33 years of qualifying service at the time of retirement on top priority.

3. The applicant has made a number of representations in this matter to the respondents, but no action has been taken and no reply has been furnished to him.

4. In view of the facts of the case, no purpose will be served by keeping the matter pending. Therefore, the OA is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the representation of the applicant dated 02.06.2016. The applicant has also given subsequent representation dated 07.02.2018, to which also, no reply has been given by the respondents. Hence, I direct the respondents to pass a reasoned and speaking order in this matter within a period of 45 days from the date of receipt of a certified copy of this order, and in case the applicant is entitled to a revised pension, to pass orders to pay the same within a period of 45 days thereafter.

(Nita Chowdhury)
Member (A)

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